

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 34
85(ND)/2016

IN THE MATTER OF:

Subhash Chander Manocha & Ors. ... Applicant/Petitioner
Vs
M/s Galaxy Footwear Pvt. Ltd. & Ors. ... Respondent

Order under Section 397/398 of the Companies Act, 2013.

Order delivered on 18.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. U. K. Chaudhary, Sr. Adv., Ms. Ranjana Roy Gawai,
Ms. Vasudha Sen, Mr. Vineet Wadhwa, Ms. Niharika
Bhel, Advs.
For Respondent : Mr. Sharad Rajwanshi, Ms. Ankita Shrama, Advocates

ORDER

New RA-25/2023

Ld. Counsel for the Applicant is present and seeks permission to withdraw the application.

Accordingly, RA-25/2023 stands **dismissed as withdrawn.**

New IA-(CA)-187/2023

This application is filed seeking an appropriate amendment to the main Restoration Application no 22/2022, the same is allowed. The respondent is at liberty to raise his objections to the same on all aspects of the law.

Accordingly, IA-(CA)-187/2023 is allowed and **disposed of.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)